

Government of Punjab
Department of Social Security and Women & Child Development
(Disability Branch)
Notification

No. 1/136/2024-3DC/.....56.....

the ...13..... March, 2025

In supersession of the Government of Punjab Notification No. 3/72/16-3DC/1006029/1 dated 20 June 2017, the Governor of Punjab is pleased to frame a scheme for providing monthly financial assistance @ Rs. 10,000/- per month to each acid attack victim.

SCHEME

1. Short title and commencement-

- (1) This scheme may be called "The Punjab Financial Assistance to Acid Victims Scheme, 2024".
- (2) It shall come into force on and with effect from the date of its publication in the official Gazette.

2. Definitions-

- (a) "Acid Attack Victim" means a male/female/transgender who, due to acid attack, has been rendered disabled within the definition of disability under The Rights of Persons with Disabilities, Act 2016 as amended from time to time, or within the definition of disability under the corresponding provision of an enactment coming into force at a later stage as a replacement of the above mentioned Act.
- (b) "Fund" means the Social Security Fund constituted under regulation-3 of the Notification No. 11/52/04-5FE/VI/2387 dated 16.01.2005 issued by the Department of Finance (Finance Expenditure-VI Branch), Govt. of Punjab.
- (c) "District Level Committee" means a committee constituted at District Level for the disposal of cases under this scheme and shall consist of following members:-
 - i) Deputy Commissioner (Chairperson)
 - ii) Civil Surgeon
 - iii) District Social Security Officer (Member Secretary)
 - iv) District Programme Officer (WCD)
 - v) Two or more members having expertise in matters relating to criminal law, at least one of whom shall be a woman (to be nominated by the concerned Deputy Commissioner).
- (d) "Family member" of an acid attack victim shall include spouse, son, daughter, father-in-law, mother-in-law, unmarried brother of spouse, unmarried sister of spouse, his/her parents, sister, brother, and also her brother's wife /son/daughter.

3. Eligibility for grant of Monthly Financial Assistance-

- (a) The acid attack victim should be a resident of Punjab State.
- (b) The case for sanction of financial assistance to the victim shall be considered upon submission of an application to the concerned District Social Security

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Officer either by the victim himself/herself or by his/her guardian/heir/family member/ any relative, in a case where the victim has been rendered so disabled due to acid attack that he/ she is not in a position to make an application herself.

- (c) The application must be supported by medical certificate to the effect that the applicant has been rendered disabled due to an acid attack as mentioned in para-2 above. Such a certificate must have been issued by a certifying authority prescribed under The Rights of Persons with Disabilities Act, 2016 as amended from time to time, or under the corresponding provision of an enactment coming into force at a later stage as replacement of the above mentioned Act.

4. Procedure for application-

- (i) The victim or victim's parents/ guardian/ legal heir/ family member/ any relative may submit an application to the concerned District Social Security Officer.
- (ii) An applicant shall be required to submit the following documents with the application:-
- (a) A medical certificate as mentioned in para 3-(c) above.
 - (b) Copy of F.I.R/ complaint.
 - (c) An attested copy of any one of the following documents:-
 - (i) Voter list,
 - (ii) Electoral Photo Identity Card (EPIC),
 - (iii) Aadhar card,
 - (iv) Passport,
 - (v) Driving License,
 - (vi) Residence certificate.
 - (d) Particulars of the Bank Account of the applicant (along with the IFSC Code and Aadhar Card No., if available).

5. Sanction of Cases-

- (a) On receipt of application, the District Social Security Officer, after completing documentary formalities, shall immediately, and under no circumstances later than one week, submit the case to the Deputy Commissioner, who shall call the meeting of the District Level Committee as defined under para 2-(c) above within 7 days of the submission of the case by the District Social Security Officer.
- (b) The District Level Committee, upon being satisfied that the applicant is eligible for the financial assistance under the scheme, shall sanction the case. If the committee is of the view that the case is liable to be rejected, the committee may reject the same after recording reasons for the same. Intimation of sanction or rejection of the application shall be sent to the applicant.
- (c) It is clarified that under all circumstances, an application for the grant of financial assistance under the scheme shall be disposed of within a period of one month from the date of receipt of the case from the District Social Security Officer.
- (d) The disbursement of the benefit under the scheme shall be payable with effect from the month wherein the incident of acid attack had occurred or the date of

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publication of this notification, whichever is later, and the same shall be made only through the victim's bank account.

6 Appeal-

An applicant aggrieved by the decision of the District Level Committee may submit an appeal to the Director, Department of Social Security and Development of Women & Children, Punjab within 15 days of the above mentioned decision, who shall dispose of the same within one month by passing an appropriate order.

7. Release and utilization of budget-

- (1) The Department of Social Security and Women and Child Development will be the Nodal Department for regulating, administering and monitoring this scheme. An appropriate amount received from the fund as defined under para-2 (b), shall be distributed by the Directorate of Social Security to District Social Security Officers as per requirement.
- (2) District Social Security Officers shall be responsible for maintaining accounts and other relevant records regarding the amount received by them and shall regularly furnish the reports on monthly basis to the Directorate of Social Security with regard to the sanction of cases and the expenditure incurred on disbursement under the scheme.

8. Creation of Corpus Fund-

A Corpus Fund of Rs. 10 lac shall be created at the level of Directorate of Social Security and Women and Child Development for immediate release of financial assistance to an acid attack victim pending the clearance of regular bill by the treasury after the sanction of his/her application by the District Level Committee. The amount so released shall be replenished to the corpus fund upon the clearance of the regular bill for the corresponding month by the Treasury. The amount for the creation of the above mentioned Corpus Fund shall be withdrawn from the functional head "2235 Social Security, Women and Child Development, Punjab" pertaining to the department.

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Dated, Chandigarh:

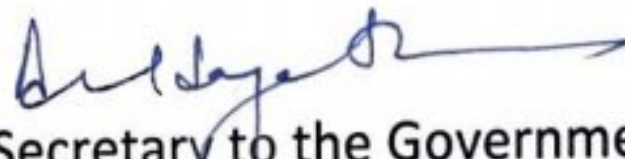
Raji. P. Shrivastava, IAS,
Special Chief Secretary to the Government
of Punjab, Department of Social Security
and Women & Children Development.

Endorsement No. 1/136/2024-3DC/57-72 Date, Chandigarh 13.03.2025

A copy is forwarded to the following for information:-

1. Special Chief Secretary/Chief Minister, Punjab, Chandigarh.
2. Special Principal Secretary/Chief Minister, Punjab, Chandigarh.
3. The Chief Secretary to Government of Punjab.
4. All the Additional Chief Secretaries/Financial Commissioners/Principal Secretaries/Administrative Secretaries to Government of Punjab.
5. The Accountant General (A&E) Punjab, Chandigarh.

6. The Accountant General (Audit) Punjab, Chandigarh.
7. Registrar, Punjab & Haryana High Court, Chandigarh.
8. All the Head of Departments.
9. The Commissioners of Divisions.
10. All the Deputy Commissioners, State of Punjab.
11. All District & Session judges State of Punjab.
12. All Heads of Boards/Corporations, Punjab.
13. Chairman, Punjab Public Service Commission, Patiala.
14. Chairman, Punjab State Subordinate Service Selection Board, S.A.S. Nagar, Mohali.
15. Controller, Printing & Stationery, Punjab, Chandigarh (with a spare Copy). He is requested to publish this notification in Punjab, Government Extra-ordinary Gazette and supply 500 copies of the same to this Department for office use.
16. Managing Director, Punjab Infotech is requested to Government Notification may be uploaded on Punjab Government website.


Joint Secretary to the Government of Punjab,
Department of Social Security and Women &
Child Development, Punjab.

Endorsement No. 1/136/2024-3DC/ 73

Date, Chandigarh 13.03.2025

A copy is forwarded to the Superintendent, Cabinet Affairs Branch, Department of General Administration, Punjab in response to their Letter No.01/212/2024-1Cabinet/511, dated 13.02.2025.


Superintendent

I.D. No. 1/136/2024-3DC/ 74

Date, Chandigarh 13.03.2025

A copy is forwarded to the Director, Social Security and Women & Child Development, Punjab, Chandigarh for necessary action.


Superintendent